REFERENCE TO MOTION ADOPTED BY
THE HOUSE FOR APPOINT- I MENT OF A
COMMITTEE FOR ALTERNATIVELY
TWO SEPARATE COMMISSIONS OF
INQUIRY TO INQUIRE INTO
ALLEGATIONS OF CORRUPTION MADE
AGAINST MEMBERS OF FAMILIES OF
THE PRIME MINISTER AND THE
FORMER HOME MINISTER—Contd.

ओ कल नाथ राथ (उत्तर प्रदेश) : हम ने समापति महोदय, 10 ग्रगस्त को राज्य तमा में प्रस्ताव पास किया था चौधरी चरण िंड के परिवार के भ्रष्टाचार की जांच करने के लिये और प्रवान मंत्री श्री मोरार जी देताई के परिवार के भ्रष्टाचार की जांच कराने के लिये और उा के अनुसार एक कमेटी बताकी जानी थी, लेकिन मैं आप से पुछ ना चाहता हं कि 10 अगस्त को प्रस्ताव पास होने के बाद आज तक आप ने उस कमेटी का एताउन्समेंट नहीं किया । सारे देश के ग्रंदर जनता सरकार, उतके मंत्रियों ग्रीर मंत्रिमंडल के श्रद्धाचार के संबंध में जनता में बात हो रही है और एक तरफ बिहार में भयं कर बाढ आयी हुई है और बिहार के मुख्य मंत्री जी यहां दिल्लो में बूम रहे हैं। आज लाखों करोड़ों बाढ़ पीड़ित गोरखपुर, देवरिया ब्रीर मुगलतराय में ठोकर खा रहे हैं। उत्तर प्रदेश और बिहार में आग लगी हुई है। रोम जल रहा था और नोरो बंसी बजा रहा था... (Interruption)

MR. CHAIRMAN: You are not to discuss it now.

श्री कल्प नाय राय: समापित महोदय,
मैं आप से कहना चाहता हूं कि जनता सरकार
की इसी सब गड़बड़ी श्रीर श्रव्टाचार की
जांच के लिये वह कमेटी का एक प्रस्ताव पास
किया गया था। मैं श्राप के जरिये सरकार
को बतलाना चाहता हूं कि यदि श्राप ने
उत्त कमेटी का एनाजन्तमेंट कल तक नहीं
किया तो हम इस हाउत में श्ररना देंगे।
मैं आप क नामने इस बात का एनान करना

चाहता हूं कि यदि श्राप ने उस भ्रष्चादार की जांच करने के लिये कमेटी को नहीं बनाया तो हमारे जैसे यादमी मजबूर होंगे । इस हाउस में घरना देने के लिये । सभी पार्टियों के नेता, पंडित कमलापित त्रिपाठी, कम्युनिस्ट पार्टी के नेता श्री भूपेण गुप्त, कांग्रस के नेता श्री भूपेण गुप्त, कांग्रस के नेता श्री के के सीठ पंत श्रीर गोस्वामी जी और सदन के दूसरे सभी साथियों से मैं कहना चाहता हूं कि इस हाउस की क्या मर्यादा है कि इस राज्य सभा ने 10 तारीख को एक प्रस्ताव पास किया जनता सरकार के श्रष्टाचार की जांच करने के लिये...

SHRI PILOO MODY (Gujarat).; He should not be allowed to speak with, out a poster.

श्री कल्प नाय राय: श्रीर श्राप ने कमेटी नहीं बनाभी। श्राप को इस सरकार से कहना चाहिए, श्राप को सरकार की निर्देश देना चाहिए। श्राप हमें बतायें कि हम क्या करें? यदि यह सरकार श्राप के श्रादेशों का पालन नहीं करती है तो श्राप की तुरन्त कमेटी का एलान करना चाहिए...

श्री पौलू मोदी: अब अपने नेता श्री विपाठी जी को बुलाइने।

श्री कल्प नाथ राथ: तो सभापित महोदय, मैं यह भी कहना चाहता हूं कि एक कमेटी विठाई जाय: चौधरी चरण सिंह के खिलाफ मेरे पास 40 आरोप हैं और उस कमेटी के सामने मैं उन को खबना चाहता हूं। मैं अपने नेता से प्रार्थना कलंगा कि वे आप में इप बात का निवदन करें कि आप इस हाउन की एक कमेटी बनायें और मैं आप से कहता हूं कि यदि आप ने हाउन की कमेटी का ऐलान नहीं किया तो मैं हाउस के सब लोगों से अपने करता हूं और बताना चाहता हूं कि यदि आप उस का एलान नहीं करेंगे तो कल से हम इस हाउस में धरना दगे और सदन को चलने नहीं देंगे।

SHRI DINESH GOSWAMI (Assam): Mr. Chairman $_{\rm j}$  on Thursday, the 10th

August you gave iht ruling giving your own views on the Resolution—1 will not use the word "Ruling"—4hat the Government should indicate to you the one course the Government would like to take of the two courses which were suggested in the motion which was adopted by this House on the 10th August. And we on this side of the House tried to impress and we still impress upon you the significance of the words 'forthwith' and 'without delay used in the Resolution. We expected that the Government will take some decision and communicate the same to you by today. On this side of the Ho tse, however, we expressed also the view that the Government should come o'.t with a statement on Monday as to v hich course they had decided to tak« But, surprisingly we have read ir> the Hindustan Times yesterday in a ne.'vs item which says that despite the Rajra Sabha Resolution the Union Govern' nent is opposed to the suggestion of the appointment of a Commission of Inquiry to go into the allegations of corruption. Sir, this brings up a question of propriety also. It has been our complaint also all throughout that the present tendency has been that the Government will inform the country, either directly or indirectly. ?nd the press will come to know that Mr. Advani had made certain suggestions to Mr. Morarji Desai, obviously confidential inter-departmental correspondence communication which the Pprliament is not supposed to know. We will not know about the things but the whole . country will know. The Government is functioning in a manner that Members of Par. liament will not know about important things. This is a matter of gross Parliamentary impropriety with the Government that the House is kept in the dark on important matters but public statements are made on such matters without taking the

So far as your observation on the motion on that day is concerned it is clear that the Government should indicate to you either of the two courses of action. The Government's mind is

House into confidence.

clear from this report, or even alternately ....

AN HON'BLE MEMBER: On a point of order.

SHRI DINESH GOSWAMI; Let me conclude. If the Government does not come forward with any indication to you we make this demand to you that you constitute a committee today. Whether the Government will consider it recommendatory or mandatory will be looked after when the Committee is constituted. But the man. date of the House casts a mandate upon you to constitute the Committee. You should constitute the Committee. On this side of the House we want the business of the House to continue.

SHRI SANKAR GHOSE (West Bengal) : Sir. on a point of order.

SHRI DINESH GOSWAMI: Sir, our party has always taken the stand that We want the business of the House to continue but the cooperation must be based reciprocally. The Government cannot expect that we will always co-operate with them in getting the Government business passed if they do not respond and respect the collective will of the House which has been expressed by the Resolution. Therefore, Sir. if an impasse is created tomorrow in this House, then I think the blame will fall squarely upon the Government for the attitude taken by them. Therefore, I submit that you ask what stand they have taken on the two options. If not, we would urge upon you to constitute the Committee today. And after whatever steps you have taken we will see later on whether it is recommendatory or mandatory.

Secondly, Sir, I want you to observe that the Government tendency of completely bypassing the Parliament not disclosing important matters to Parliament while disclosing things to the whole of the country, should be avoid, ed. We are made a laughingstock before the whole country. People come [Shri Dinesh Goswami]

and ask as to what is happening and we have to tell them that "we arc Members of Parliament but we do not know anything. We only read as you do from the newspaper reports."

SHRI SANKAR GHOSK: On a point of order, Sir.

SHRI N. K. P. SALVE (Maharashtra) : Give me only two minutes, Sir. (Interruptions)

SHRI SANKAR GHOSE: On a point of order.

(Interruptions)

MR. CHAIRMAN: Can you not sit down for a minute? (*Interruptions*) How many from each party want to speak?

SHRI ANANT PRASAD SHARMA (Bihar); There is no question of party. (Interruptions)

SHRI N. K. P. SALVE: All of us want to speak.

(Interruptions)

MR. CHAIRMAN: You are not hearing me. (Interruptions^ Let there be order.

SHRI PIARE LALL KUREEL URF PIARE LALL TALIB (Uttar Pradesh): You should have appointed a committee.

(Interruptions)

MR. CHAIRMAN: Shri Kureel, please sit down.

(Interruptions)

SHRI PIARE LALL KUREEL URF PIARE LALL TALIB: It is an insult to the House.

MR. CHAIRMAN; Don't take down. I have not allowed him.

(Shri Piare hall Kureel Urf Piare Lall Talib continued to speak)

DR. BHAI MAHAVIR (Madhya Pradesh): Sir, have you taken note of what the hon. Member has said?

MR. CHAIRMAN: You also cannot be any exception. Please sit down.

SHRI N. K. P. SALVE: Sir, why don't you allow me two minutes' time?

MR. CHAIRMAN: You are not hearing me at all. That is the difficulty. You want that I should hear you but you don't want me to be heard. Therefore, what I am suggesting is, if it is the suggestion from this side that the Government should indicate, then you must allow and give an opportunity to the Leader of the House to indicate. Instead of that if you go on talking and raising points of order, what is the fun in it? I do not understand that at all.

SHRI N. K. P. SALVE: Sir, before he indicates, I want to make an appeal to him. (Interruptions) Why don't you give me one minute, Sir?

SHRI PRANAB MUKHERJEE (West Bengal): Let him indicate, Sir.

SHRI PILOO MODY: The indicator is over there, Sir.

विपक्ष के नेता (श्री कमलापित त्रिपाठी):

श्री कमलापति त्रिपाठी : मान्यवर. में ग्रापसे यह जानना चाहता हूं कि क्या नेता सदन कुछ कहने वाले हैं। ग्रगर कहने वाले हैं तो वह कह लें और हम लोग सून लें फिर हमारी बात सुनें । यह सदन का माभला है श्रीर ऐसा मामला है जिसे हम छोड नहीं सकते । क्योंकि हमारी घारणा यह है कि लोकतंत्र का दावा करने वाली सरकार ने इस सदन के साथ अच्छा बर्ताव नहीं किया है। इसकी उपेक्षा की है, इसकी अवहेलना की है, इसका अपमान किया है और लोकतंत्र की हत्या की है। मान्यवर, ग्रापकी ग्रध्यक्षता में हम आपसे यह उम्मीद नहीं करते थे कि इस सदन के साथ इस तरह का बर्ताव होगा। मैं आपसे कहना चाहता हं कि यह बहुत गम्भीर मामला है ग्रौर जितने सदस्य इ स पर बोलना

चाहते हैं उनको बोलने की ग्रापको इजाजत देनी चाहिये। सदन का मामला है इश्लिये म्रापको उनकी बात सुननी चाहिये । म्रगर सदन के नेता कुछ कहना चाहें, मान्यवर, तो कह लेने दोजिए उसके बाद जिस पार्टी के जितने सदस्य बोलना चाहें उनको बोलने की ग्रापको ग्रनुमति देनी चाहिये ।

(Interruptions)

MR. CHAIRMAN: The Leader of the Opposition says that whoever wants to speak must be given an opportunity. (Interruptions) The Leader of the Opposition said that whoever wants to say something, let him say.

SHRI KAMLAPATI TRIPATHI: Sir, I hava said that if the Leader of the House wants to speak, let him speak first and, afterwards, you should allow us to speak.

SHRI N. K. P. SALVE: Sir, it is for you to evolve the procedure and we will abide by that. (Interruptions)

But the question is no longer -----

(Interruptions)

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND PARLIAMENTARY **AFFAIRS** RAM KRIPAL SINHA): Every party has a leader and the leader is selected to put forth the point of view of that particular group and, Sir, if you per mit the leaders to say, if they have anything to say-----

(Interruptions) SOME HON.

MEMBERS- No, no.

DR. RAM KRIPAL SINHA: Then you don't believe in your leaders. (Interruptions)

SHRI PRANAB MUKHERJEE: All of us are concerned You are not taking a decision.

(Interruptions)

SHRI N. K. P. SALVE; Sir, I want to submit to you, as the custodian of the prestige and honour of this House, as the person who is the custodian of the norms of parliamentary democracy of this country, as the person who is the custodian of fair-play in this House, that the issue no longer is that of the corruption of Kantibhai Desai. It is no longer an issue of allegation on Mr. Morarji Desai. It is no longer an issue of allegation on Charan Singhji. Sir, that no longer is the issue now. It is a very simple issue. And the issue is, you having admitted a Motion and the Motion having been passed by this House, is it open to the Government to throw that Motion to the dust-bin and re\_ duce this House to a pure debating society, as it were? We have passed something, and it means nothing to the Government! Sir, how will it affect the dignity, the prestige, the honour of this House if this House was not competent in law? If constitutionally it was not warranted, the Motion should not have been admitted at all. Sir, we have not censured the Government. We have not expressed lack of confidence in is to conform to certain highest norms which exist in any parliamentary democracy; to maintain certain standards of integrity and purity, this House has exercised its right. If that right is to he defeated, if that is to be trampled under the feet of this Government, then, Sir, a very sacred duty is cast upon you, and that is upholding the right of this House, upholding the prestige of this House, upholding the dignity of this House. Sir, we look up to you and that is why we are making this submission. I was unfortunately not here in this House when you gave the ruling the other day. But I submit for your consideration, is it not clearly implied in your ruling that if the Government were not to accept the constitution of a commission of inquiry, they must accept the appointment of a 15member committee? If it is implicit, whom are you are wait[Shri N. K. P. Salve]

ing for? Do you have to wait for the consent of the Government If that is to come, then this House has no meaning in the country. Sir, it commended itself to the founding fathers to establish this House so that there ought to be some moderation and maturity in the affairs of the country. Now, if you in your wisdom have admitted a Motion and this House in its wisdom has passed a Motion, then that Motion has to be upheld whatever be the cost this House may have to pay. I only submit that it cannot be a monopoly rule in this House. There has to be a certain degree of consensus. That is what we are asking for.

Ultimately, there is one more thing. Has the Leader of the House thought it his duty, firstly, to prevail upon the Government? The Government had given an assurance to the Law Commission. If this House was not excluded from the authority and right to pass a Resolution, it should be a binding force on the Government to constitute a commission of inquiry. An assurance had been given by the Government that it will be very unlikely that this House ever passed a Resolution which will not be accepted by the Government. May I ask the Leader of the House as to what he has done to implement this resolution of the Government? Is it not in complete violation of the responsibility cast upon him as the Leader of the House? Is it not a breach of the dignity of this House and a solemn assurance given by the Government that, if a Resolution is passed, it is unlikely that the Government will not constitute a commission of inquiry? What has happened to this solemn pledge and promise? Be that as it may, let the Government do whatever it wants to do. So far as we are concerned, we look up to you and it is a duty which is cast upon you. Could you also allow this Government to throw this Motion to the dust-bin and turn this House into merely a debating society? If

that i<sub>s</sub> not to be done, my respectful submission to you is that you warn them here right now that if by to^ morrow morning they do not constitute a commission of inquiry, you will appoint a 15-member committee. If that is not done, then we submit, it would be the gravest act of injustice, the gravest act of indignity that would be inflicted upon this House. That is my respectful submission.

SHRI SANKAR GHOSE: A point of order. This question raises the question of the rights of the House. Sir, so far as the right of the House to apoint a committee is concerned, it is sought to be frustrated by the argument that this resolution is not mandatory, recommendatory. Sir, this question requires full discussion in this House. Sir, I would ask you; Is the House incompetent to appoint a committee? I will go stage by stage. Is the House incompetent to appoint a committee? That is the first question. Sir, is the House incompetent to s^ay that the Chairman will constitute a committee. That is the next question. Can the Government say that it is recommendatory or mandatory? I am only on the question whether the House can constitute a committee. The House can constitute a committee. On the second question, the Chairman can appoint a committee. Then, if a committee of the House is appointed, what is the position? Sir, these questions, whether the recommendations are mandatory or whether they are recommendatory, have come up in this House again and again. What is the position of the recommendations of the committee

Sir, on the last occasion, a question was raised in this House. It was said that this House can only pass a resolution and that this House can only regulate business, and that the remaining functions of the House are those of a debating society. It is mere expression of an opinion. The House has the supreme power to appoint a committee. If a committee is appointed, what are the

functions and rights of that committee? There are so many books on that question. I may first quote from the book of Kaul and Shakdher what the effect of the recommendations of a committee is when a committee is appointed.

AN HON. MEMBER; Of which House?

SHRI SANKAR GHOSE; It i<sub>s</sub> of th<sub>e</sub> Upper House. The question must be very clear. What is mandatory? Are the recommendations of a committee mandatory? I am not on the other question. I am reading from Kaul and Shakdher's book, "practice and procedure in parliament", second Edition, page 655:

"The recommendations of a parliamentary committee are normally accepted and implemented by the Government."

I want to ask the Leader of the House; Does he want to go bac<sup>v</sup> on this convention? Then I go to page 706:

"The recommendations of the committee are treated with respect by the Government and are accepted and implemented by the Government."

Sir, I will read another page which will clinch the issue. Sir, it is page 719.

MR. CHAIRMAN; It is applicable?

SHRI SANKAR GHOSE: Yes.

MR. CHAIRMAN: Is there any committee?

SHRI SANKAR GHOSE: Yes, this is a committee of this House (*Interruptions*) This is a committee of the House. This is very important. I read from page 719.

"Although technically the recommendations of a parliamentary committee are not formally described as directions by the House, they are m practice regarded as such by a long standing convention."

Are you going to give go-by to that convention?

Then I will quote from the "May's parliamentary practice." What we are asking is that you constitute a committee. Do you not have the power to constitute a committee? Does that committee not have the power to call for the records? Does that committee not have the power to call for the records? Does that committee not have the power to ask anybody to give evidence before it? Sir, this resolution says:

"....calls upon Government to seek forthwith the guidance and ad vice from a Committee comprising of fifteen members of this House to be appointed by the Chairman, Rajya Sabha\_\_\_\_ " .

I am not on the question whether it is mandatory or recommendatory. I am on the question whether you have the power and whether the House has the power to appoint a committee. You have the power to fix the composition of the committee. That committee has the power to examine that question. Can you stop the examination of this question if this committee wants to examine documents? If this committee wants to call witnesses, can any one refuse to come? I am reading from the May's book from page 139. (Interruptions) it is being said that the House cannot appoint a committee. It will be absurd, it will be complete derogation of the rights of the House to say that it cannot appoint a committee. (Interruptions).

[Shri Sankar Ghose] a committee. If the House has the power to appoint a committee and if the House appoints a committee, the committee has certain powers; and if the committee wants certain records or correspondence, its orders are mandatory. Otherwise, it is breach of privilege and contempt of the House. I will read from May's Parliamentary Practice:

"Disobedience to the orders of a committee is a contempt of the House by which the committee was appointed.

The following are instances of contempt by disobedience to the orders of committees-.

- (i) disobedience to orders for attendance of persons made by committees duly authorised hi that behalf;
- (ii) disobedience to orders for the production before committees af papers or other documents."

Now, if a committee is appointed....

SHRI PILOO MODY: What about disobedience to the Chairman?

SHRI SANKAR GHOSE: You are disobedient to the Chairman. You are denying the Chairman the right to appoint a committee. You are denying the right of the House to appoint a committee.

Therefore, I am respectfully saying that I am not on the general question whether a Private Member's resolution is binding or not. No. I am on a much simpler question; I am on the simple question whether a committee can be appointed, whether the committee can ask for records, whether the committee can call witnesses to come and give evidence. The report of that committee will be placed before you. And if the Government disagrees, then the House will act further. But do not stop that democratic process. Do not flout that convention, which is a long standing convention.

MR. CHAIRMAN: Mr. Sezhiyan

SHRI ERA SEZHIYAN (Tamil ^ Nadu): Sir, a Private Member's motion adopted on the 10th instant and your ruling given on the 17th instant are being subjected to much discussion, criticism and confusion that can be avoided. Sir, Mr. Salve who moved the motion said today that the motion consisted of two parts and the second part asked for the appointment of two commissions of inquiry, and that when the motion was adopted by this House, it could have been honoured by the Government. That is his contention.

SHRI N. K. P. SALVE: First part.

SHRI ERA SEZHIYAN; Please give me time. After I conclude, you can raise it.

The other day also I raised this point that resolutions are of three types; (a) resolutions of a statutory nature, (b) resolutions of a procedural nature, and (c) resolutions of a recommendatory nature; and I said that this resolution fell under the third category of "recommendatory nature". This was contested by the other side. They said that I was denigrating this House. My contention is that even if a resolution is passed by the other House, which is not statutory and which is not procedural, it will be only recommendatory. He quoted some authors. I shall quote from "Parliament" by Ivor Jennings—page 363:

"Private members' motions then are part of the technique of propaganda. They enable 'the opinion of the House' to be taken." Therefore, a Private Member's resolution enables us to take the opinion of the House.

SHRI SANKAR GHOSE: It is not a Private Member's motion. That is different.

SHRI ERA SEZHIYAN: Sir, I then come to A. V. Dicey on the Law of the Constitution. He is one of the mist important authorities -----

SHRI ANANT PRASAD SHARMA: Is he arguing against the appointment of the committee? What is he arguing?

(Interruptions)

 $\begin{array}{ccccc} MR. & CHAIRMAN: & On_e & second. & I\\ will & allow & you. & When & your & Members\\ are speaking & \end{array}$ 

SHRI ANANT PRASAD SHARMA: I only want to understand whether he is arguing against the appointment of the committee (*Interruptions*).

MR. CHAIRMAN: What was the other Member doing? He was also quoting an authority. Similarly, he is quoting authorities. You don't want any authority to be quoted by the other side?

SHRI ANANT PRASAD SHARMA: Is he arguing against the appointment of the committee. That is the point.

SHRI ERA SEZHIYAN: A. V. Dicey, one of the best authorities on the Law of the Constitution, says:

'Resolutions of either House of Parliament:

"The House of Commons, at any rate, has from time to time appeared to claim for resolutions of the House, something like legal authority. That this pretension cannot be supported is certain."

So, even if the House of Commons in England, which enjoys more powers, more supremacy, than the Parliament of India which is circumscribed by the Constitution, passes a resolution, it will not be mandatory on the Government. He says.

"The resolution of neither House is a law." Only when a law is passed, it becomes mandatory. If a resolution is passed it does not become manda-say.

(Interruptions)

SHRI N. K. P. SALVE: The issue is not whether it is binding on the Government. The issue is whether it calls upon him to form a committee and whether he is bound by it or not.

SHRI ERA SEZHIYAN: I will just finish. Mr. Sankar Ghose quoted Kaul and Shakdher. Let me also quote Kaul and Shakdher. On page 553 they say.

"Resolutions may broadly be divided into three categories:

1. Resolutions which are mere expression of opinion by the House:"

The first category is resolutions which are mere expression of opinion by the House.

"Since the purpose of such resolutions is merely to obtain an expression of opinion of the House, the Government is not bound, as convention has it, to give effect to opinions expressed in these resolutions. It entirely rests on the discretion of the Government whether or not to take action suggested in such resolutions."

And then they quote two resolutions of the Houses of Parliament. The form of such resolutions has been,

"This House is of the opinion that Government should introduce necessary legislation to adopt a uniform policy with regard to sales tax prevailing in different States of India."

The resoultion was passed, but the Government did not implement the resolution. The honourable Member Mr Sankar Ghose had not read fully the Kaul and Shakdher; if he had, he would have understood the question fully. He only quoted:

"The recommendations of a Parliamentary Committee are normally accepted and implemented by the Government."

[Shri Era Sezhiyan]

155

The next sentence be conveniently omitted:

"If in regard to any recommendation the Government hold a view different from that of the Commi-tee, the Government has to apprise the Committee of the reasons that may have weighed with them for not implementing accepting or recommendation."

Therefore, the Committee's recommendation is not mandatory. I have been associated with the Public Accounts Committee for a long time. A Parliamentary Committee, we know, has got all the powers and privileges of the House. I quote from the recommendations of the Public Accounts Committee which is one of the premier statutory committees, one of the Standing Committees of Parliament. This is the 158th Report of the Public Accounts Committee of the Fifth Eok Sabha on the rag scandal pp. 101-102...

SHRI SRIMAN PRAFULLA GOSWAMI (Assam): Sir, I am cn a point of order....

SHRI ERA SEZHIYAN: Please let me finish.

SHRI SRIMAN PRAFULLA WAMI; I am on a point of order. I am not a lawyer. But I am making my point of order

MR. CHAIRMAN: Since Mr. Sezhiyan has already started speaking, let him finish. You can raise your point of order later.

SHRI SRIMAN PRAFULLA SWAMI: Only against his speech I am raising my point of order .....

MR CHAIRMAN: No, please sit down

# (Interruptions)

SHRI ERA SEZHIYAN. Sir, in this report the Committee gives its finding:

"Having regard to the facts narrated above which strongly raise suspicion of mala fides and having

regard to the discrepancies in figures of imports of rags, contradictions in regard to various other matters, an almost total inaction of the various authorities concerned despite their awareness of malpractices right from 1965 and the limited scope of the CBI enquiry, the Committee are constrained to observe that the malady is far more deep-seated than what meet, the eve.

(Nothing short of a high level enquiry into the entire matter under ;he Commission of Enquiry Act by a Commission presided over by a Supreme Court Judge, preferably sitting, would bring to light the true magnitude of the loss to the exchequer by way of loss of customs duty and penalty, under invoicing of goods, misdiscription of goods and the various malpractices indulged in by both the official and trade interests and those who fire responsible for permitting these abuses. Accordingly the Committee recommend that such an enquiry

should be instituted forthwith (Interruptions)

This recommendation was made by a Committee of Parliament on 28th April, 1975... (Interruptions). The Committee made this recommendation on 28th April 1975 by saying "accord the recommends.... ingly Committee (Interruptions). This was on the 28th April 1975. Mr. Pranab Mukherjee is sitting here. That happened to that recommendation? This was.....

## (Interruptions)

MR. CHAIRMAN-. Let him finish.

SHRI ERA SEZHIYAN: My point is that a Parliamentary Committee recommendation for the constitution of an inquiry committe to go into the scandal.... (Interruptions)-

SHRI N. P. CHAUDHARI (Madhya Pradesh): On a point of order..... (Interruptions)

SHRI N. K. P. SALVE: The whok> issue... (Interruptions).

SHRI PILOO MODY; There are 20 speakers from the other side. There is only one speaker from this side.

SHRI SRIMAN PRAFULLA GO SWAMI: Thank you

SHRI N. P. CHAUDHARI: I stood /first. I am on a point of order.

SHRI SRIMAN PRAFULLA GOSWAMI: I am speaking now. I do not belong to this side or that side....

SHRI ERA SEZHIYAN: Let me finish first. I am on a point of order

SHRI N. P. CHAUDHARY; I am on a point of order.

MR. CHAIRMAN: He is also on a point of order.

SHRI N. P. CHAUDHARY: But he cannot make a speech.

SHRI ERA SEZHIYAN: I was only quoting authorities.

SHRI SRIMAN PRAFULLA GOSWAMI: Mr. Chairman, you fix a time limit. Do not allow anybody to do filibustering.

SHRI ERA SEZHIYAN: I am finishing.

SHRI N. P. CHAUDHARY: I will not allow him to continue. Nobody can make a speech on a point of order. It is wrong. That is why I am rising on a point of order.

MR. CHAIRMAN: After he finishes.

SHRI N. P. CHAUDHARY: I have a right to make a point of order at my time.

MR. CHAIRMAN: He is also on a point of order.

SHRI ERA SEZHIYAN: I will not make a speech. Here is the Public \ccounts Committee demanding a commission of inquiry forth with. That was on the 28th April 1975. To his recommendation the Government ;ave a reply on December 16, 1975. The reply runs as follows:

"In view of the position explained above, it will be seen that all thathas happened with regard to thaimport of rags is already fullyknown in all its aspects, remedial action wherever called for has been taken and those against whom there is *primafacie* case are being proceeded against. Having regard )o these factors, the Government are of the view that there is no need for further enquiry".

Therefore, Sir, the two PAC Reports are there where in the decision was given to appoint a committee "forthwith". But the Government, about seven months later rejected it. (Interruptions). Only two points more, Sir, and I will finish. Sir, they say that the House passed a Resolution, a unanimous Resolution or a majority Resolution and that when the House passes a Motion, it should be implemented. They have quoted the British House of Commons. I can also quote two instances from the British House of Commons.

(Interruptions)

SHRI N. K. P. SALVE: The whole thing is becoming haywire.

SHRI K. K. MADHAVAN (Kerala): Sir, how long will he take? (*Interruptions*)

SHRI ERA SEZHIYAN: Sir, in 1953-54, a Select Committee was appointed by the House of Commons to go into the... (Interruptions).

SHRI PILOO MODY: You people must listen to him. Otherwise, you cannot speak.

(Interruptions)

of the Members of Parliament .....(Interruptions)

SHRI PILLO MODY: Sit down please. (Interruptxons)

SHRI ERA SEZHIYAN: Sir, in 1953-54, a Committee of the House of Commons made a unanimous Report and gave it to the House. But Mr. Winston Churchill, who was the Prime [Shri Er<sub>a</sub> Sezhiyan]

Minister then, came before the House and said that he was not implementing the Report given by the Select Committee stating that this was a matter of opinion. Then the House of Commons went into the question again on a Private Member's Motion and it was passed on the 24th May 1954. A Private Member's Resolution was discussed in the House of Commons and by a majority vote the House passed it again the recommendations of the Select Committee. Again, Sir, Mr. Winston Churchill came before the House a month later... (Interruptions')

and stated that that was a opinion of the House on record. Sir, like the British Parliament, a State Legislature in India also decided on an issue like this and I would like to quote an instance to make my point and then I am done. Sir, in 1953, in the then Madras State Assembly, there was a Motion which was rejected by the Legislative Assembly, and a Motion of the same point was passed by the Legislative Council. Diametrically opposite stands were taken by the Council and the Assembly. Therefore, Sir, at that time, the then Chief Minister, Shri C. Rajagopala-chari....

SHRI KALYAN ROY (West Bengal): But the Lok Sabha has not done anything now.

SHRI PILOO MODY; They have run away; they withdrew it.

SHRI ERA SEZHIYAN: Sir, I am talking about the relevant points only. Diametrically opposite stands were taken by the Assembly and the Council. The Motion was passed by the Council and rejected by the Assembly. At that time, the Chief Minister of Madras, Shri C. Raja-gopalchari said:

"Laws are made by acceptance of Bills in the two Houses and assent of the Governor. Resolutions passed by the Assembly fall under three categories: (1) Resolutions which become part of the law of the land; (2) Resolutions passed by the House in the matter of con- ^ trol over its own proceedings; (3) Resolutions which are mere expression of opinion",

(Interruptio?is)

SHRI B. N. BANERJEE (Nominated): Sir, at least on a matter like this, on a matter relating to the procedure, our views must be heard. Why are we here then? We are not here for hearing the shouting.

(Interruptions)

SHRI ERA SEZHIYAN: So, Sir, this was the view given by the Madras Government then.

SHRI K. K. MADHAVAN: Sir, I am on a point of order.

(Interruptions)

SHRI ERA SEZHIYAN: I will reply to your point of order.

SHRI K. K. MADHAVAN: Sir, he has to yield to me. He has to yield. I am on a point of order. Sir, is it open to the House to be bound by the observations made in a State Legislature?

MR. CHAIRMAN: Have you finished?

SHRI K. K. MADHAVAN: Is it open *to* the House, the Rajya Sabha of this great country, to be bound by the decision or observation of a State Legislature?. I want a ruling on this. (*Interruptions*)

SHRI PILOO MODY: This is the great Rajya Sabha of the great country of India.

SHRI ERA SEZHIYAN: Sir, I would like to reply to his point. (Interruptions)

SHRI K. K. MADHAVAN: Sir, I expect a ruling from you. You cannot deny me the ruling. It is a very pertinent question. It is a very pertinent question which I have raised. You cannot deny me the ruling. You

"have to give the ruling. He has no right to speak now. I want your ruling.

SHRI ERA SEZHIYAN: I am replying to your point only. (Interruptions). Mr. Madhavan, I will reply tip your point. Mr. Madhavan, on this question, Shri C. Rajagopalachari made this point.... (Interruptions). This was published in a journal of the Parliament.... (Interruptions)

SHRI K. K. MADHAVAN: Sir, I want your ruling.

SHRI ERA SEZHIYAN: My appeal *to* you would be this..., (*Interruptions*).

SHRI K. K. MADHAVAN: Sir, I want ruling. I insist upon a ruling

...(Interruptions). Sir, you aresilent (Interruptions) I insist uponn ruling. I insist upon an immediate ruling. He should not be allowed to speak.... (Interruptions) I am entitled to a ruling. He cannot pro-<eed further. You cannot proceed.. (Interruptions) You are allowing him to speak. First, give me your ruling.. 'Interruptions) It is a very pertinent question. The hon. Minister was quoting an observation made in a State Legislature some time ago. This House is sovereign and is not bound Jjy the ruling or observations made in the State Legislature. That is my point of order. I am entitled to a ruling.... (Interruptions).

MR. CHAIRMAN: Mr. Madhavan. my request is that it is better that you go to your own seat, with those people who have tempted you to -peak.

SHRI K. K. MADHAVAN: I have ome here because from there I have; bout. I am a back bencher.

MR. CHAIRMAN: You can raise any Jumber of points of order. You Havefull authority and every right toraise a point of order. I have the '•jght also to give a ruling. But do

not listen to others. And, please be in your seat ----- (Interruptions).

Now, will you like to hear an Independent Member, Mr. Banerjee, or are you interested only in raising points of order?.;. (Interruptions).

SHRI B. N. BANERJEE: Sir, the procedure that is adopted by you i» not a correct procedure, and it is amounting to wastage of valuable time of the House. Sir, this is not the stage when we should discuss what is the effect of the Resolution or even what is the effect of the recommendation. Let us follow the sequence of events.

A Motion was admitted. It was challenged that the motion was wrongly admitted. That is beside the point now. You admitted the motion. The House discussed the motion. An amendment was moved. The amendment was accepted by the majority of the House. So, Sir, up to this stage the matter is over. There is a Resolution before you. Now, there was a discussion as to what is the mean-of this Resolution. This has been discussed from different political angles. Now, Sir, I would try to be completely non-committal in this matter.

Now, Sir, your observations earlier on 17th may be called a ruling, it may be called a direction or it may be called an announcement. Some say that it was a ruling. Different interpretations have been given. Sir, you are under pressure from the opposition as to why you are not appointing the parliamentary committee as contemplated in the first part of the Resolution. To that, your defence, ex-; cuse me if I am using the word 'defence' is that you are not doing it because as you understand, there =>re two alternative recommendations and unless the Government have indicated to you their stand on either of the two alternatives, the appointment of a committee by you at this stage would be infructuous. Then the House asked you how long they were to wait for

[Shri B. N. Banerjee]

163

the committee and told you that you must obtain the reaction of the Government by Monday at the latest and let the House know what you were going to do. During the weekend, we see reports in the newspapers. I huy one newspaper, i.e. Statesman. It seems that the Government has taken legal advice. 1 do not know from where it was taken. It is the practice with every Government that whenever they want to do something, they just give a feeler through the newspapers. I have been here too long. I do rot blame the Janata Government. That was done also by the Government of Mrs. Gandhi and others. They do not come to the House. They do not think that it is not proper to make an announcement outside when the Parliament is in session. Every Government which is sitting on this side, is doing the same thing. It is a fact that cannot be denied. This news has emanat-We only want to know what the correct position is. Therefore, at this stage, without going into all this discussion, the course open to you is clear. You will have to ask, if you have not already asked, what the reaction of the Government is. They might have told you during the weekend. You may not like to disclose. We want t<sub>0</sub> know what is the Government's reaction and whether they are accepting the first alternative or the second alternative. It is quite clear that they ere not going to accept the second alternative. this. What is their Then it boils down to first alternative? attitude to the They say that it is recommendatory. Let that be said clearly. If they say that they are not going to accept the first recommendation also, then, before your ruling, it may be necessary to go in for a discussion, as to whether you should appoint a committee or not and what the powers of the committee will be. At this stage, this discussion is absolutely irrelevent and you have to call upon the Leader of the House, if you have not already done so, to tell you what the reaction of the Government is and whether they are going to

accept the first or the second alternative. It depends upon the reply of. the Government. If they say 'yes' to the first alternative, your task becomes easy and you appoint a committee It is quite clear that they are not going to accept the appointment of a commission of inquiry. You should forget about that. Then, though it is hypothetical, they may not accept the first alternative also, I hope they will not do it. The Government consists of very responsible persons, particularly the Leader of the House who has a great respect for Parliamen\* For political reasons they may not accept the first recommendation also.

Then, at that stage, it will be your duty to decide whether in spite of that you are going to appoint a committee or not. At that stage, it may be very necessary for you to hear the view points of various sides of the House. You' cannot solely be guided by what the opposition has said. You have to see whether the Resolution, as adopted, compels you to appoint a committee. At that stage, please hear everybody concerned at length before you come to a decision and at that stage it may be necessary for you to hear the various sides about what the powers of this committee will be and whether this Resolution is is mandatory or not. This will comfe-at a later stage. Let us proceed step by step and ask the Leader of the House what the indication from the Government is.

श्री एन० पी० चौधरी : माननीय सभापति जी, मैं दूसरे बक्ताग्रों की तरह से बहत समय ग्रापका नहीं लंगा । बहुत थोड़े में बाप से कहना चाहता हूं कि माननीय सदस्य जो अभी बोले हैं उनके भाषण पर मैं पाइन्ट ग्राफ ग्राईर उठाना चाहता हूं । वे इसरी कमेटी की रिपोर्ट भी पढ़ कर बता रहे थे। मेरा कहना यह है कि सभी यह कमेटी वनी ही नहीं है, इसलिए उरुको कोट करना गलत बात हैं भीर उसका कोई मतलब नहीं 2. . ( Interruptions )

इस सम्बंध में पिछले हफ्ते जो बहस चली थी उस ु में काफी गरमागर्मी भी हुई थी। उस पर काफी सोच-विचार के बाद एक निर्णय हमा और उस निर्णय पर एक आदेश दिया गया, निर्देश दिया गया कि 15 सदस्यों की एक कमेटी बनाई जाये या एक कमीशन नियुक्त किया जाये। इस प्रकार से दो आपशन दिए गए। हम लोग यहां पर यह सुनने के लिए बैठे हुए हैं कि हमारे सदन के नेता और सत्तारूढ दल के नेता क्या इन दो ग्रापशन्स में से किसी एक को मानने के लिए तैयार हैं और अगर वे 15 सदस्यों की एक कमेटी बनाना चाहते हैं तो उसकी घोषणा कर दें ग्रौर ग्रगर वे एक कमीशन की बात स्वीकार करते हैं तो उसकी घोषणा कर दें ? हम लोग उन की बात सुनने के लिए यहां पर बैठे हुए हैं। ग्रगर वे इन बातों को स्वीकार नहीं करते हैं तो मजबूर होकर सदस्यों को उत्तेजित होना पहेगा ग्रौर ग्रापको कठिनाइयों का सामना करना पड़ेगा । मैं ग्राप से यह कहना चाहता हं कि जब तक इन बातों पर कोई फैसला नहीं होता है, मैं यहां पर बैठ कर इस विशय पर सदन की कार्यवाही चलने नहीं दूंगा और ग्रगर ब्रावश्यक हम्रा तो धरना भी दंगा और इस सत्तारूढ दल को निर्णय करना पढ़ेगा। चै । रमैन साहब ने एक विषय पर अपना निर्देश दिया है, उसका उन्हें कोई फैमला करना चाहिए और इस बात की घोषणा करनी चाहिए कि

श्री कल्प नाथ राय : अगर ये लोग कमेटी नहीं बनाऐंगे तो हम हाउस को चलने नहीं देंगे . . . ( Interruptions )

दो ग्रापशन्स में से वे किस को मानते हैं।

इसलिए में श्राप से निवेदन करना चाहता

हं कि इस वियय पर सदन का जो समय है

बह बर्बाद न किया जाये । आप इनको निर्देश दें कि या तो ये लोग 15 सदस्यों की एक

कमेटी नियक्त करें या कमीशन नियक्त करें।

इन दोनों ग्रापशन्स में से वे किस को एक्ससेप्ट

करते हैं, उसकी घोषणा कर दें और इस

विषय पर सदन का समय वर्बाद न करें।

SHRI PRANAB MUKHERJEE: We would like to hear the Leader of the .House.

श्री श्रारं हो जनताप श्राहरगांवकर: (महाराष्ट्र): इस बारे में लीडर श्राफ दि हाउस को क्या कहना है, उसको हम सुनना चाहते हैं ... (Interruptions)

श्रो कल्प नाथ राध : श्रीमन्, ये लोग हाउस में डिक्लेयर कर दें कि कमेटा बनाना चाहते हैं या नहीं ?

SHRI PILOO MODY: Sir, I am on a point of order

MR. CHAIRMAN: What is your point, of order.

SHRI PILOO MODY: Sir, let us hear the Leader of the Opposition again.

SHRI KAMLAPATI TRIPATHI: Sir, in the very beginning I have requested you t<sub>0</sub> ask the Leader of the (House to speak and tell us as to what he wants to do. And whatever he says alter that, you must allow us to speak on that. That I requested in the very beginning and I re-request you again. Sir, you please ask the Leader of the House to tell us what he wants to do now. This matter cannot be left at this stage. The Government has a responsibility to run the House. If they want to run the House, the Leader of the House must come up and tell us what he wants to do. Otherwise, it will be impossible for us to get on like this.

SHRI GHANSHYAMBHAI OZA (Gujarat): Sir, I am on a point of order. (Irtterruptiojis)

SHRI KALP NATH RAI: Please ask the Leader of the House to speak.

SHRI GHANSHYAMBHAI OZA: I Sir, I have never raised a point of order. (Interruptions) This is for

the first time, I am standing on a point of order. Kindly hear tne. (Interruptions)

#### 1 P.M.

श्री कल्प नाथ राय: भ्रष्टाचार के सवाल पर, प्रधान मंत्री के बेटे पर, चौधरी चरण सिंह के परिवार के ऊपर भ्रष्टाचार के धारोप लगे हैं...

(Interruptions)

SHRI GHANSHYAMBHAI OZA: Sir, I never rise on a point of order. But I want to make a point of order now.

### (Interruptions)

LEADER OF THE HOUSE (SHRI LAL K. ADVANI): Sir, I am willing to be guided by you as to how the House should be conducted. But I would not be a party to a Member of this House who is wanting to make a point of order being shouted down, and someone else being allowed to say something. If you direct me, Sir, I will speak at any moment that you like. If a Member from this side wants to make a point of order and you have permitted him to do so, I would request you to ensure that he is allowed to have his say.

SHRI ANANT PRASAD SHARMA: Sir, I want to raise a point of order on what the Leader of the House has jaid.

# (Interruptions)

MR. CHAIRMAN: In view of this confusion, the House stands adjourned till 2 P.M.

The House then adjourned for lunch at two minutes past one of the clock.

The House reassembled after lunch at three minutes past two of the clock, Mr. Deputy Chairman in the Chair.

श्री कल्प नाथ राय : उपसभापति महोदय . . . .

MR. DEPUTY CHAIRMAN: Order please. Now let us proceed. And

before we proceed, let us hear the Leader of the House

श्री लाल कृष्ण ग्राहवाणी: उपसभापति महोदय...

SHRI GHANSHYAMBHAI OZAr Sir, I am on a point of order ----- (*Interruptions*).

बब तक यह नहीं देंगे.... (Interruptions)

विदेश मंत्री (श्री ग्रटल बिहारी वाजवेंगी): नहीं देंगे तो सदन नहीं चलने देंगे?

श्री कमलापति त्रिपाठी : सदन चलाना ग्रापका भी काम हैं।

श्री भ्रटल हैं बिहारी वाजपेयी: यह तो दोनों तरफ से चलेगा नहीं तो नहीं चलेगा।

SHRI PRANAB MUKHERJEE: Sir, you have now asked the Leader of the House to make his observational

SHRI LAL K. ADVANI: Mr. De puty Chairman, Sir, this is a matter about which this House has discussing various implications the Government has always main tained that wherever there is ference of view point and difference interpretation between the ernment's opinion and the opposition's opinion, it is for the Chair to de cide and determine which is the cor rect view point. On the 10th of Au gust, this House adopted a motiont which motion in Government'\* the view was a recommendation made to the Government. That recommenda was in the alternative: Either tion do this or that; we recommend that either this be done or that be don\*. Immediately following thereafter Government's expression of its opi-~ nion interpretation observations House were made in this that the Government does not come into at all. And the motion adopted was addressed to the Chair.

It had called upon the Chair to constitute a Committee of the House. Thereafter for a week exactly, because it was up to the 17th, I again stood up on behalf of the Government and said, when there is a difference of interpretation all the Opposition members have given their opinion, the Government also has given its own opinion, it is for the Chair to determine what exactly is the implication of the Resolution adopted, because a motion when it is put to the House and a decision is taken on it, it becomes a resolution; this is an accepted parliamentary norm everywhere. This morning the discussion went on over and over again. I could cite numerous instan-ees, numerous without number, starting from Ivor Jennings and Erskine May, and Kaul and Shakdher and A. N. Mukheriee, to show how all resolutions whether of this House or of that House, ' except of two categories which were referred to by my colleague Mr. Sezhiyan, are recommendatory. But I feel that that is not the stage at all. Today, we are at a stage where the Chairman has given bis interpretation, he has already said that the motion adopted by this House on the 10th of August is a recommendation made to the Government. It is a recommendation made to the Government, but again and again it is being said: A mandate has been given to you the Chair, why don't you do it? Then I don't come into the picture. If the House is of the view that it is a mandate given to the Chair, then the Government should not be called upon to say anything, it is for the Chair to do anything that he wants to do.

But the Chair came to the conclusion that it is not a mandate, that it is not addressed to the Chair, it is addressed to the Government and it is a recommendation. A recommendation means, even if it were a single recommendation, the Government would always treat it with respect and after duly considering it give its

opinion whether the recommendation acceptable to the Government, whether the recommendation is not acceptable to the Government or whether the recommendation in part is acceptable to the Government or the recommendation is acceptable to the Government in some modified form. This is how, even if a recommendation were a single recommendation, the Government would

on the Table

Now, here a recommendation hag been made to the Government in an alternative form, this or that. It is on the 17th of August that the Chairman gave his final decision that the Chair does not come into the picture, not at this stage at least, only the Government comes into the picture and the Chair requested me as Leader of this House to indicate what the Government proposed to do. I said on that day, and this morning again I went to the Chairman and conveyed to him that the Government is considering the matter in all its implications, from all points of view and at this stage I would like simply to say this that the Government would indicate its response to the Resolution within this week.

SHRI PRANAB MUKHERJEE: I would like to make a submission or. the point made by the hon. Leader of the House.

SHRI LAL K. ADVANI: Sir, I would request you and through you I would request the House and also the Leader of the Opposition that after I have made this categoric statement-I Iwve not said 'indefinitely' because all along it has been said that the Government may not take a decision, the Government may put it off indefinitely—I have made a definite statement and said that the Government is considering the matter carefully, will consider the matter from all its aspects and will come forth with its response on this Resolution within this week. I would request you, and through you, request the Opposition also that hereafter the proceedings of the House be

[Shri Lai K. Advani]

17I

allowed to continue in a proper manner. I may even say that when any reques\* I may even say that when any request panied by a statement, saying that until and unless this is done the proceedings of the House will not he allowed to function, is it in conformity with the dignity and decorum of thic House which again and again is being held at bay? So far as the Government is concerned, so far as the ruling party is concerned, from the very first day on issues of this kind which are emotionally surcharged, which have political overtones and implications, it has been our earnest endeavour to see that so far as the dignity of this House is concerned, it is honoured fully, absolutely, without reservation. Therefore, once again I would plead with the Opposition Members and all Opposition parties to bear with me and see that the proceedings of the House are conducted properly. Otherwise we will go over and over again the same ground.

SHRI PRANAB MUKHERJEE: Sir, I am on a point of order. I would like to draw the attention of the Chair to the fact that the whole issue....

(Interruptions)

SHRI LAL K. ADVANI: Sir. I would say it is for you at this stage-----(Interruptions).

SHRI PRANAB MUKHERJEE; I have listened to the Leader of the House. I am on a point of order. I hope he will allow me to make my observation.

The Leader of the (House has com pletely miscontrued the whole The subject on which we agitated this morning was not to know the Gov ernment's mind. On the 10th, the Mo tion was passed. On the 17th, Chairman came out -----

SEVERAL HON'BLE MEMBERS: "What is the point of order? (Interruptions)

SHRI PRANAB MUKHERJEE: Sir. I am not yielding. On the 17th, the Chairman came out with his observations. In his observations, he urged upon the Government to indicated, which of the two courses the Government was going to accept. Sir, if you, go through the Resolution and the language of the Motion, you will find that two alternatives are given to the Government.

SHRI LAL K. ADVANI: Sir, may I submit....

SHRI PRANAB MUKHERJEE: I am not yielding. He may be the Leader of the House. I am on my legs with your permission. I should make my point and then the Leader of the House may say whatever he may like to say.

So far as the Motion is concerned, it gives two alternatives to the Government.

SHRI LAL K. ADVANI: Sir, we are covering the same ground.

SHRI PRANAB MUKHERJEE: It is not the same ground. Mr. Advani, it is not the same ground. The two alternatives are—(a) either to sit fort-with with the Committee nominated by the Chair, and seek advice and guidance from the Committee; (b) or to appoint two Commissions of Inquiry.

My submission is to the Chair, not to the Government. As a result of the Motion, it was incumbent upon the Chair to appoint a Committee of 15 Members of this House. If the Committee is appointed, then the second part of the Motion comes-which option the Government would like to have. There is no Committee. We do not know whether the Government is going to sit with the Committee and seek its advice and guidance\*. Because the Committee has not been appointed, how can you indicate to Government which course it is going to accept? According to the text of the Resolution, the first issue was to nominate the Committee and thereafter

The Government was to decide whether ihey will sit with the Committee or Jhey will straightway appoint two Commissions of Inquiry. Therefore, unless the Committee is appointed, unless the Committee is nominated by the Chairman, the courses of action left to the Government are not yet open. The Government does not come into the picture at this stage. First, the Committee should be nominated; then the Government should indicate whether they are going to sit with Committee, or they are going to appoint two Commissions of Inquiry.

The second point is, the Resolution was passed on the 10th of August. On the 17th, the Chairman came out with the observation that he would like to know from the Government which course thg Government is going to resort to. And on the 21st again the Leader of the House, who is the representative Government, is coming and telling us that they will taka some time to consider the implications of the issue. In between, through the Press the whole world knows what the reaction of the Government is. Through the press, they are manipulating and telling people that the effect of the Resolution is recommendatory; they are not going to accept the Resolution; they are not going to seek the advice of the Committee nominated by the Chair and so on and so But sofar as the Chair is forth. concerned, so far as this House is concerned, this Government is not going to tell which of the two courses they are going to take. Therefore, my submission to you-it is not to the Government; I am not pleading with the Government at this stage—is, let the Committee be nominated. That is incumbent upon the Chair. The Chair has option, because by a majority decision of this House, the Chair has been requested to nominate a Committee of 15 Members of this House. When the Committee of Members of this House is nominated by the Chairman and the Committee actually sits, then it will b? open to the Government either to sit with the

Committee to seek its advice and guidance, or to appoint two Commissions of Inquiry to look into the question. I do not know how all the arguments put forward by Mr. Era Sezhiyan' will be appreciated because where is the Committee? With whom is the Government going to sit? Whose guidance is the Government going to seek. Therefore, it is incumbent upon the Chair and  $w_e$  earnestly beg of you let the Committee be first appointed, and after the Committee is instituted it will be known to us whether the Government is going to sit with the Committee or the Government is going to appoint two Commissions of Inquiry or the Government is going to do nothing...

SHRI PILOO MODY: Not only is he wrong, he is giving a wrong interpretation.

SHRI PRANAB MUKHERJEE: It is not wrong interpretation, Mr. Piloo Mody. This is correct interpretation. I am not repeating. Let the Committee be first instituted by the Chairman and then you can know from he Government and the Government can indicate which course of action they are going to resort to.

DR. RAMKRIPAL SINHA: Are you going to allow every Member to speak?

MR. DEPUTY CHAIRMAN: I really want to know what you are discussing now. If we know it then we can proceed accordingly.

SHRI ARVIND GANESH KULKARNI (Maharashtra): Would you kindly aUow me to speak? I am not on this discussion. I have got a different point to make. I am not on this discussion at all. I want to make a point relevant to that part..

MR. DEPUTY CHAIRMAN: Relevant to what?

SHRI ARVIND GANESH KULKARNI: Relevant to the statement made by the Leader of the House and a

[Shri Arvind Ganesh Kulkarni]

request *to* the Janata Party as well as our own party. Should J make it, Sir?

SHRI BHAURAO DEVAJI KHO-BRAGADE (Maharashtra): No.

MR. DEPUTY CHAIRMAN: If we have to discuss this every party and «ver<sub>v</sub> side will get notice and will get a chance to speak. Therefore, let us first know what is proposed to be done.

SHRI B. N. BANERJEE: Two Members in succession, three Members in succession, like this speaking is not a fair way.

MR. DEPUTY CHAIRMAN: please leave it to me to regulae that.

SHRI LAL K. ADVANI: Mr. Deputy Chairman, Sir, this morning all parties in this House expressed their views *on* the position. Thereafter it was insisted again and again that the Leader of the House should say what is the Government's position. It is because of that that immediately after the lunch break I stood up to indicate very .clearly what is the position because I appreciate the views expressed. But now if that is going to be the point at discussion once again it is for you to But I And nothing new in determine. is being said now he-cause whatever everything that is being said in the shape of points of order has been said ad nauseam from the very beginning, so many times, umpteen times. Now it is for you to give the ruling. For example, the point of order raised is whether it is incumbent upon the Chair to appoint a Committee of 15 Members. It is for you to decide because the viewpoints have been The Chairman has to decide. We expressed. have no objection.

SHRI PILOO MODY: The Chair has given the ruling.

श्री बी० सत्यनारायण रेड्डी (ग्रांध्र प्रदेश): सभापति जी से मैंने कई बार कहा कि हम को भी बोलने का मौका दिया जाय, लेकिन मुझे एक बार भी बोलने का मौका नहीं दिया गया। भी उपसमापति: ग्राप को पूरा बोलक का मौका मिलेगा। (Interruptions)

श्री बी० सस्यनारायमः रेड्डीः डिप्टीः चेयरमैन माहब, में यह कहना चाहता था कि इस हाउस में कोई प्रोसीजर रहेगा या नहीं। हम कई दिनों से देख रहे हैं और उधर के सदस्यों को सूनने के बाद एक बात मेरे दिल में श्रायी है उसे मैं माननीय सदस्यों को बताना चाहता था । वह जबरदस्त से दस मर्तवा सपनी बात कहने को उठते हैं ग्रीर जब हम अपनी बात कहने की उठते हैं तो हम को बोलने नही दिया जाता है। तो ग्राखिर हम लोगों को कुछ कहने का हक है या नहीं । मैं इतना ही कहना चाहंगा कि इस सदन में कोई रूल्स और रेग-लेशन्स हैं या नहीं। यहां का कोई प्रोसीजर है या नहीं ? चेयरमैन को इस के बारे में मोचना चाहिए। यह लोग एक हो बात को बार बार दोहराये जा रहे हैं। (Interruptions) ग्रभी कई सदस्यों ने ग्रपनी बात ग्राप के सामने रखी और फिर वे उसी चीज को उठाने जा रहे हैं। इस पर बहस हुई है, सभी ने उस पर अपने विचार रखें हैं , हम लोगों को ही बोलने नहीं दिया जाता । एक पार्टी के चार लोग बोल लेते हैं , पहले विषाठी जी बोले. फिर राय जी बोले फिर सल्वे साहब बोले ग्रीर वे वही बात बार बार कहते हैं। सुनते-सुनते कान पक गए हैं। मगर हम ऐसा चाहते हैं कि कोई प्रोसीबर होना चाहिए । यह नहीं कि इस सदन को जैसे चाहें चलाया जाए इस सदन की जो मर्यादा है, सदन की जो डिगनिटी है उसको कायम रखना चाहिए। लेकिन इसका मतलब यह नहीं कि जो मन में आये वह कहते चले जायें। इसलिए मैं कहना चाहंगा कि हमारी जो फीलिंग्स हैं वह ग्र.प जानें ग्रीर इस हाउस को ग्राडरली कंडक्ट करें। इस चीज को दोहराया नहीं जाए । इस चीज को कहीं न कहीं खत्म करना चाहिए।

थी कल्प नाम राय : श्रीमन्,....

भी पीलू मोदी : बालो, बालो, बोलो।

SHRI KALYAN ROY: The pary is sick of the leadership.

श्री कमलापति त्रिपाठी : मान्यवर, मै यह निवेदन कर रहा थाकि ग्रभी हमारे नेताने सदन में यह कहा कि आने काल इन विषय पर काफी बहुत हो चुकी है भौर यह मांग की गई थी कि हम अपना वक्तव्य दें। तो हमन भ्रमना वक्तब्य दे दिया । श्रव इ.स. पर फिर बहुत नहीं होनो चाहिए। मेरा ब्रापरे निवेदन है, मान्यवर, कि सदन का पूरा ऋधिकार है कि जो वक्तव्य नेता सदन ने सदन के सम्मुख उपस्थित किया है। उस पर वह अपनी प्रतिक्रिया **व्यक्त** करे । इालिए जब उन्होंने बक्तव्य दिया है यहां तो हम सब को यह ऋधिकार है कि हम अपनी टीका उतके ऊपर करें। अपनी आलो-चना, ग्रपनो प्रतिक्रिया उसके ऊपर करें। मान्यवर हुए घापसे प्रार्थना करते हैं कि हमें पूरा समय दिया जाए कि हम इत वक्तव्य के सम्बन्ध में हमारे जो विचार है वह हम प्रकट करें।

श्री बृद्ध प्रिय मौर्य (आंध्र प्रदेश): श्रीमन्, मैं यह निवेदन करना चाहता था...

SHRI N. P. CHENGALRAYA NAIDU (Andhra Pradesh): How is it relevant, Sir?

SHRI B. SATYANARAYAN RED-DY: Point of order, Sir.

श्री बुद्ध प्रिय मोर्थ श्रीमन् में निवेदन यह कर रहा था कि सदन की कार्यवाही और इस सदन के बाहर की कार्यवाही जो चल रही है उतको अलग नहीं किया जा सकता । दुर्भाग्य से या सीभाग्य से इस सदन की कार्यवाही से बाहर की कार्यवाही जुड़ गई है और वह इस प्रकार जुड़ गई है इस प्रस्ताव को लेकर या इयान दें या न दें इसको लेकर या इस प्रस्ताव को लेकर जिस प्रस्ताव में दो अंग रखे गए थे, इनेको मैं इसलिए नहीं दोहराना चाहता कि सत्ताधारी दल के नेता आडवाणी जी उस पर नाराज हेते हैं, इसिलए मैं उसकी दोहरामा नहीं चाहूंगा हालांकि वे सदन के नेता वह जाते हैं और हैं भी हालांकि वह बहुमत में यहां पर नहीं हैं । बहुमत में होना यहां का भी विकल्प अजीब सा है जो कि आसानी से समझ में नहीं आता है और स्लाधारी दल यहां पर बहुमत में नहीं है.....

श्री घटल बिहारी वाजपेका प्राप बहुमत में हैं मगर सत्ता में नहीं हैं। - क्रिक्ट

श्री बुद्ध प्रिय मीर्य तो मैं निवेदन कर रहा था कि इ. प्रस्ताव को लेकर वाहर की राजनीति जुड़ गई है ग्रीर उससे मरकार भी प्रभावित हो रही है। मेरा केवल निवेदन यह है कि क्योंकि ग्राप स्वयं श्रीमन् ग्रखवार तो ग्राप भी पढ़ते होंगे या स्टाफ वाले ग्रापको बताते होंगे कि यहां पर एक जनता पार्टी के नेता ने ग्रध्यक्ष पद में छंड़ने की वात कही। ... (Interruptions).. इसी पर मेरा व्यवस्था का प्रथन है।

श्री **बुद्ध प्रिय मौर्य**ः मेरी व्यवस्थाः **भी** इसी परहै । . . .

(Interruptions)

हैं श्री उपसमापति : ग्राप पहले इत्को बोलने दीजिए फिर बोल लीजिए ।

श्री की । सत्यनारायण रेड्डी : यह तो तकरीर हां रही है, यह पाइंट झाफ आडेंग नहीं हैं। मैं कई दफा कह चुका हूं।.....

(Interruptions)

श्री उपसमापति : उनका बालने दीजिए, उसके बाद आप बोलिए ।

की बढ़ जि भीर्य : श्रीमन, व्यवस्था ही जब इसी पर है तो माननीय घटल जी में कहें क्या ? में निवेदन कर रहा था कि इस प्रस्ताव को लेकर र जन ति के दांबरेंच चल रहे हैं। सरकार सुध से डो इस तरह का रवैया अपनाये हुए हैं जिंद रवैने की आज च को किए जानकारो रचना कोई बड़ी बात नहीं है। प्रवेशर में उत्को प्रतिक्रिया आ गई। क्राज अगर वह अजदार में बनान आया है, उको सरनार नहीं स्वाना ता है तो मैं ने 17 तारीख की भी यहां कहा या कि धरकार काइ की तक्त का स्थान आयेजा। फिर भी सरकार का इसी सरह का वयान वायेगा। तो अगेनत मेरा व्यवस्था का अक्त आप पर है इंड म ते से कि जब प स्ताब पारित है। गया और भरकार राज्यार कर रही है ता फिर प्रापता कर्वव्य हो जाता है क्योंकि सदन के बाप भी अंग हैं कि बाप पन्द्रह सदस्यों की सनिति को नियुक्ति करें। उत्र तियुक्ति के रास्ते में न संविधान घाता है, न कोई रूल बाता है, न कोई निवम बाता है बीर सुरकार सगर प्रायेगी तो उको नहीं पाने दिया जारामा । व्यवस्थाः का प्रश्न है कि 🚉 🛪 अस्ताय की लेकर गाज राजनीति में उथन-पुथल हो रही है इ जिए भाषसे हम नम्म विदेन करते है कि बोद्यातिबोद्य पाप 15 मैम्बरों की कमेटी का निर्माण करें। अगर उनको नहीं करते तो फिर हम को भजवर साथ करते है कि हम यह मांग बारबा इस्तिन में उठाते रहें ब्रांट इह से सदन की कार्यवाई में इकावट थाती है ता वह जिम्मेदारी हमारी नहीं होती है ।

श्री बी॰ सत्यनारारण नेड्डो : पोइंट साक आईर रेज करता चाहचा हूं कि इन मनले के बारे में काफी बहुन हूं। चुकी है बीर उसी के उत्तर बहुन जारी करने के लिए नेयर इना-जत देंगे या नहीं, इनकी स्थिन में चाहता हूं।

श्री जग्दीश प्रताद माथुर (उत्तर प्रदेश): विरोधी दन के नता न प्रसाद रखा है कि सदन के नेता के वक्तव्य पर टिप्पणी करें। क्या हम लोग टिप्पणी के बारे में विचार कर रहे ई ब्रोर-यदि विचार कर रहे हैं तो हम सभी को बोलने की इशाजत दी जाएगी। या नहीं। यह मेरा पोइंट ब्राफ झाडेंर है। (!sterruptions)

# (Interruptions)

SHRI ARVIND GANESH KULKARNI: sir, May I submit tu you, and through you to the Ltader of the House, the great anguish with which we are going through this type of work in the R'ajya Sabha, which is really telling on th<sub>5</sub> people's faith in democracy? Sir, I was away for eight days to my home town. I was all along being asked by the people and the workers of my party what type of work is going on, what .type of matters are being discussed hsre. Sir, I appeal to you, and through you to the Leader of the House, and particularly Mr. Piloo Mody. that the people's faith in democracy should not be eroded by anybody's action, whether by those belonging to the Janata Party or the Congress Party to which we belong. Sir, why I say this is because I am very much disturbed today by the statement made by Mr. C. B. Gupta, that a sum of Rs. 80 lakhs was collected and he had authorised somebody...

## AN. HON. MEMBER: Rs. 90 lakhs,

SHRI ARVIND GANESH KULKARNI: Whatever may be. Sir, I know in Marathi it is said: "Saathi buddhi nathi", i.e. the people become insane at a late age. I have got great respect for Mr. C. B. Gupta because he was a leader of my Congress Party when it was a united Congress Party. But, sir, it does not become Mr. C. B. Gupta to disclose this thing. It is just like a married couple describing the exploits on the road. It is never done. This is not the culture. That is why, Sir, J. say that the people's j faith in democracy should not be ero-jded by the utterance\* of Mr. C. B.

Gupta that he had authorised somebody to collect money. Having said that, there is a greater relevance for j "the demand that we are making, that there must be some type of a commit- } tee or a commission, or whatever you may decide upon. But I would request, through you, the Janata Party to see that it is in their own interest to solve this problem and not allow tlus dirty linen to be washed in public be-I cause there are many C. B. Guptas in their party. We have got no right to criticise Indira Gandhi and Sanjaj Gandhi. What moral right have I got to do that when you are disclosing the same thing? And you w—e criticising that when you were here on this side. With seriousness.... (Interruptions) Please shut up Mr. Pillo Mody....I would request and submit to my colleagues who are her.> that now this tangle should be solv ed. I make a very relevant sugge.; tion. Sir, as Leader of tb«? House has said, the decision w'll be made available within a week. B'al Friday is a holiday. So you must direct the Leader of the House that it will be made available on Wednesday; if not on Wednesday, on Thursday. 11' that is done. I request the Leader of the Opposition here to H-cept the suggestion. Get the decision on Wednesday Thursday. Otherwise, going again to the next week means that Parliament is going to be prorogued on the 31st. {Interruptions} I would request that the Leader of the House should accept that he would disclose it positively by Wednesday or Thursday and the Leader of the Opposition should also accept it, and we shall allow this House to proceed with the business so that we do not waste our time and make a laughing stock of ourselves in the people's eyes. I would request him also to ask Mr. C. B. Gupta, fo heaven's sake, to shut his mouth; he is too old to talk about these things.

SHRI ANANT PRASAD SHARMA: Sir, I have been standing to speak on this point since morning. I will take only one minute

MR. DEPUTY CHAIRMAN: What are we going to discuss? (*Interruptions*)

SHRI ANANT PRASAD SHARMA: I will take one minute.

MR. DEPUTY CHAIRMAN: One minute is all right.

SHRI ANANT PRASAD SHARMA: I will make only a factual comment.

The Leader of the House \_\_\_\_\_\_(Interruptions)

श्री नागेश्वर प्रसाद शाहो (उत्तरप्रदेश): आप अपनी भाषा में वेलिए।

श्री अनन्त प्रताद सर्मा: उपनिपति
महोदय, सदन के नेता श्री धाडवाणी जी ने
जब इत विवय पर एक मोशन सदन में आया
था उत वक्त भी उठ कर कहा था कि 10
तारें ज को इस पर वहन हंगी। जिस दिन
यह बात कहा गई श्री कि उस दिन बहन के
लिए जार दिन बाकी थे। जिन दिन सदन
में इस विवय पर चर्चा हुई उसके 11 दिन
के बाद आज वे खड़े हो कर यह कह रहे हैं
कि एक सप्ताह वे इस बारे में गवनंभेंट की
प्रजित्मा जाहिर करने के लिए आर लेंगे।
मैं सिर्फ यह कहना चाहता हूं कि जहां तक
गवनंभेंट का स्वाल है, गवनंभेंट कि अपर कोई
भरोता नहीं है। यह गवनंभेंट डिलेइंग टेक्टिस
एडंग्ट कर रही है।

DR. RAM KRIPAL SINHA; He is repeating the same thing.

SHRI PILOO MODY; I walk out.

SHRI ANANT PRASAD SHARMA: All right you walk out.

यह कह रहा था कि यह सरकार अपनी अलिकिया जाहिर करने के लिए डिलेंड्य टेंक्टिस एडाप्ट कर रही है। जहां तक कमेटी के ए गड्यूट टका सवाल है या कमेटी की बहाली का जनात है इस बारे में सब लोगों की राय है कि यह जात विलकुल साफ है कि इस स्वाल स सरका ही भी नहीं साती है।

Papers laid [Shri Anant Prasad Sharma",

यह काम ग्रापको करना है, चयर को करना है। जेनी स्थिति में इर बारे में गवनमेंट की अति-किया आए या नहीं आए, उसके बिना आप एक कमेटो का निर्माण करें और मेरी राय है कि कल तक इन कमेटी का निर्माण हो जाना चाहिए । जब तक कमटो की एपाइन्टमेन्ट नहीं होतो है, इस तरह से मदन की कायवाही नहीं चल सकती है।

MR. DEPUTY CHAIRMAN: The Hon. Members very well known what the Chairman said on the 17 th August, 1978. He said:

"Two courses, therefore, seem to be open to Government, namely, either they should seek the guidance and advice from a Committee of the members of Rajya Sabha or forthwith appoint two separate Commissions of Inquiry.

"This matter was also raised in the House yesterday. I am of the opinion that in terms of the Motion the question of appointment of a Committee by me would depend on the indication from the Government as to which one of the two alternatives mentioned in the Motion is acceptable to them. appointment of a Committee at this stage without knowing the mind Government would be infructuous I would, therefore, request the leader of the House to let me know what course the Government propose to adopt in the matter."

The Leader of the House has just aaid that he would give the reaction of the Government with respect to the observation of the Chairmen with in this week. Points have been raised that it should do it soon and also others that a committee should be appointed straightway. But, in view of the observation of the Chairman, 1 would request the House to kindly wait till the Government announces its reaction in this respect and then we will see what is to be done later.

on,the Table Now we have a number of important matter, which ere pending. The calling attention motion is there, and I Would request that we proceed with the business.

श्री कनलापति त्रिपाठी : मान्यवर ग्रमी नेता सदन ने इस सप्ताह की ग्रवधि दी है। मैं ग्रापसे निवेदन करना चाहता हं कि 10 तारीख को यह रिजोल्यशन इस सदन ने पास किया ग्रीर ग्राज 21 तारीख है। 11-12 दिन हो चुके हैं ग्रीर तब से बराबर इस सदन में इस प्रश्न को उठाया जा रहा है। ग्रब तक सरकार की प्रतिक्रिया जो कछ निकली वह यह निकली कि यह तो रिकमेंडेटरी है, हम चाहै इसको मानें या न मानें। कमीशन तो हम बनाने वाले नहीं है ग्रीर यह रिक-मेंडेंटरी है इसको माने या न मानें। चैयरमैन ने कहा, मान्यवर, ग्रापका कहना सही है कि कौन सा रास्ता पकडना चाहते हैं, सरकार यह बताए; क्योंकि बहुत दिन हो गए हैं। यह कहे हए भी चार-पांच दिन हो गए हैं। सरकार को मौका नहीं मिला कि इसको समझे ग्रीर ग्रपनी राय दें। सारा प्रकृत टाला जा रहा है। मान्यवर, इस सदन के ग्रधिवेशन के बहुत थोड़े दिन रह गए हैं ग्रीर फिर इस सप्ताह के ग्रंत में कह देंगे कि यह हमें मंजूर नहीं है। चेयरमैन साहब का कहना यह हैं कि हमें जब तक सरकार नहीं बताएगी तब तक कमेटी की स्थापना करना इनप्रक्चग्रस है। मान्यवर, यह मामला ढीला पडता जा रहा हैं इसलिए इस सदन में हम लोगों को क्या करना है, कुछ समझ में नहीं ग्राता। ग्रभी एक मित्र ने कहा कि थोडा समय और दे दिया जाए । हम चाहते हैं श्राज का समय ग्रीर दे दें ग्रीर कल यह बताएं ग्रीर कह दें कि हम नहीं मानते तो फिर चेयरमैन साहब से हमारी बात रह जाएगी कि इस पर उनकी क्या राय है कमेटी बनाना है या नहीं वन ना है। उसके बाद सदन सोचेगा कि ग्रागे क्या करना हैं। मान्यवर यही मेरा श्रापसे निवेदन है।

MR. DEPUTY CHAIRMAN: Now. we come to Call Attention. Shri Ajit Kumar Sharma.

श्रो कल्प नाथ राय : महोदय, मेरा एक व्यवस्था का प्रश्न है... (Interruptions)

SHRI ANANT PRASAD SHARMA: What about the Government's reaction, Sir? (Interruptions) MR. DEPUTY

श्री कल्प नाथ राथ: मेरा यह कहना है कि 10 तारीख को प्रस्ताव पास होने के बाद दो बार इमरजेंसी केबिनेट मीटिंग हुई। जनता सरकार . . . (Interruptions) उसमें उन्होंने कोई निर्णय लिया। उपसभापति महोदय ग्रब यह बात चल रही है कि चौधरी चरण सिंह ग्रगर भ्रष्टाचार के श्रारोप वापस ने ने ती (Interruptions) कार्प्री ठाक्र ने कहा है कि . . .

CHAIRMAN: This JS no point of order. SHRI AJIT KUMAR SHARMA 'Assam): I rise to call the attention of the Minister of External Affairs...

(Interruptions)

श्री करूप नाथ राय : भ्रष्टाचार का भारोप वापिस ले लें तो उनको केविनेट में जगह दे दी जाएगी । उपसभापित महोदय, कार्परी ठाकुर एक नया फार्मुला तैयार कर रहे हैं ग्रगर चौधरी चरण सिंह भ्रष्टाचार का आरोप वापिस ले लें तो केविनेट में स्थान दे दिया जाए । कार्परी ठाकुर केन्द्रीय सरकार . . .

(Interruptions)

श्री उपसभापति : ग्राइँर प्लीज । इसमें कोई प्वाइंट ग्राफ ग्राइंर नहीं है। यह रिकार्ड में नहीं जाएगा ।

(Shri Kalp Nath Rai Continued to Speak)

भी उपसभापति : प्वाइंट ग्राफ आईर नहीं है, मैंने पहले कह दिया है।

(Shri Kalp Nath Rai continued i» speak)

श्री उपसभापति : इस में प्वाइट ग्राफ श्राईर किस बात का है ?

(Shri Kalp Nath Rai continue^, to speak)

SHRI AJIT KUMAR SHARMA: 'I beg to call the attention of the Minister of External Affairs to the serious situation...

(Shri Kalp Nath Rai continued tw speak.)

भी उपसभापति : ठीक है, स्थान प्रहण कीजिए ।

श्री भीवम नारायस सिंह (विहार) : उपसभापति जी, नेता सदन कुछ कहना चाहते हैं।

SHRI LAL K. ADVANI: Mr. Deputy Chairman, Sir. some Members of the Opposition had conveyed that perhaps: the statement that I made at the outset was not fully understood or fully heard I would like to make it clear that I did not say that the Government would indicate its decision in a week. I said, the Government would indicate its decision this week. I was very clear about the words that I used-"this week." And "this week" means up to Thursday obviously, because on Friday we are not sitting.

SHRI BHISHMA NARAIN SINGH: Why not tomorrow? ?

MR. DEPUTY CHAIRMAN: Now, let us come to Call Attention, please.